

- Scheme will provide benefit to a Startup recognized by DIPP as per Gazette Notifications issued from time to time.
- For all resident Directors/Partners, Aadhaar shall be mandatory and for non-resident directors/partners, the passport number shall be a mandatory part of KYC norms.
- Member Lending Institutions (MLIs) under the scheme can be Scheduled Commercial Banks and Financial Institutions, RBI registered Non-Banking Financial Companies (NBFCs), SEBI registered AIFs, etc.
- The scheme will function under the trusteeship management of the National Credit Guarantee Trustee Company (NCGTC).
- Scheme shall provide portfolio-based credit guarantee. Each portfolio shall comprise at least 10 eligible startup loans, during a particular Financial Year.
- Coverage would be extended to the portfolio and the portfolio loss would be reckoned against the "net cash losses" during the portfolio life.
- Instruments of assistance could be in the form of Venture debt, working capital, debentures, Optionally Convertible debt, etc.
- MLIs may provide loans to up to any amount required by an eligible borrower. However, under the scheme the exposure for availing credit guarantee shall be limited to ₹ 500 lakh per eligible borrower. Such loan will be extended by MLIs without any collateral security and/or third party guarantee.
- The Management Committee (MC) shall be responsible for the overall supervision and monitoring of the Credit Guarantee Scheme for Startups.
- A Risk Evaluation Committee (REC) shall also be formed to address conflict of interest issues.

Assistance to exporters of agricultural and horticultural produce

1128. PROF. M. V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry has provided any assistance to the exporters of agricultural and horticultural produce since the demonetisation of 500 and 1000 rupee notes on 8th November, 2016;

- (b) if so, the details and the quantum of assistance thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Promoting exports of agricultural and horticultural produce is a continuous process and the Agricultural and Processed Food Products Export Development Authority (APEDA), an autonomous organization under the administrative control of the Department of Commerce, has been providing assistance to the exporters of agricultural and horticultural produce under various components of its scheme 'Agriculture Export Promotion Scheme of APEDA'.

- (c) Does not arise in view of (a) and (b) above.

Funds disbursed to Industrial Corridors

1129. PROF. M. V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the status of the six Industrial Corridors being set up under the 'Make in India' initiative and date of completion of the same;
- (b) the amount of funds disbursed for each of these corridors during the financial year 2016-17; and
- (c) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Status of Industrial Corridors:—

- (i) **Delhi Mumbai Industrial Corridor (DMIC):** Construction of trunk infrastructure at four nodes/industrial regions namely, Dholera Special Investment Region (Gujarat), Shendra Bidkin Industrial Area (Maharashtra), Integrated Industrial Township 'Vikram Udyogpuri' near Ujjain (Madhya Pradesh) and Integrated Industrial Township Greater Noida (Uttar Pradesh) is under progress and probable timelines for completion are September, 2019, March, 2019, June, 2019 and June, 2019 respectively.
- (ii) **Chennai Bengaluru Industrial Corridor (CBIC):** Perspective plan for the overall corridor has been completed and three nodes have been identified